

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 139 of 2019

IN THE MATTER OF:

S.P. Contract Pvt. Ltd. & Ors.

....Appellants

Vs.

Dinker Dogra & Anr.

....Respondents

Present:

Appellants:

**Respondents: Mr. Krishna Kumar and Ms. Srujana Suman Mund,
Advocates for R-1.**

ORDER

23.08.2019: Counsel for the appellant states that Respondent-2 has been served. Counsel for the Respondent-1 states that he wants time to file reply. Respondent-1 may file reply within 10 days. Rejoinder, if any, may be filed within 2 weeks thereof.

List this appeal 'for admission (after notice)' on **20th September, 2019.**

[Justice A.I.S Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Kanthi Narahari]
Member (Technical)

sa/gc